Website for Foreign Portfolio Investors (FPIs)

1. **Objective**

1.1. This Memorandum seeks to apprise the SEBI Board ("Board") on the development of a website for current and prospective Foreign Portfolio Investors (FPIs). This website is aimed at providing all the relevant information that may be useful for FPIs, across RBI, CBDT, SEBI regulations, to access and transact in the Indian markets at one place.

2. **Background**

2.1. During our roadshows with foreign investors, it was highlighted that FPIs face challenges due to multiple regulations and compliance requirements prescribed by various authorities such as RBI, SEBI and CBDT. Currently, there is no single website where information from these sources is consolidated and presented in a simple manner. The need for a central repository with clear and easily accessible information for both prospective and existing FPIs was strongly expressed.

2.2. Accordingly, a website titled 'Indiamarketaccess.in' has been jointly developed by Market Infrastructure Institutions (MIIs) – National Stock Exchange (NSE), Bombay Stock Exchange (BSE), Indian Clearing Corporation Limited (ICCL), NSE Clearing Limited (NCL), Central Depository Services (India) Limited (CDSL) and National Securities Depository Limited (NSDL) under the guidance of SEBI.

3. **Website – www.indiamarketaccess.in**

3.1. This website provides all essential information that a current and prospective FPI requires to operate in India, consolidated in one place. It is designed to serve as a continuously updated repository on investing in the Indian securities market.

3.2. The information made available on this website inter-alia includes:

3.2.1. Step-by-step guidance for FPI registration through the Common Application Form (CAF).

3.2.2. Advisory on the required documentation.

3.2.3. Applicable SEBI and RBI regulations for FPIs.

3.2.4. Guidelines on taxation and repatriation.

3.2.5. Information on the roles and activities of key market participants in the FPI ecosystem.

A sitemap of the website is placed at Annexure A.

3.3. The website **www.indiamarketaccess.in** would be launched for public access after a demonstration of the same to the Board during the Board meeting.

4. The Board Memorandum is placed for the kind information of the Board.

Encl.:

1. Annexure A - Sitemap of the website (1 page)

Annexure A

- Homepage
  - India at a Glance
    - Macro-Economic Overview
    - Capital Markets Landscape
    - Investment Highlights by Sector
    - Investment Routes
    - Regulatory Authorities
    - FPI Ecosystem
    - Changing Gears - India's Market Reforms
    - FPI Statistics
    - SEBI Bulletin
  - Market Access
    - Pre-Investment Readiness
      - Eligibility Criteria
      - Categories of FPI
      - DDP/Custodian Appointment
      - Common Application Form (CAF)
      - Know Your Client (KYC)
      - Digital Signature Certificate (DSC)
    - Onboarding & Setup
      - Registration Fees
      - Obtaining PAN
      - Investment by NRI/OCI/RI
      - Opening of Accounts
      - Clubbing Provisions
    - Guidance Tools
      - Investor Journey Flowchart
      - SOP for FPI Registration
      - Document Advisory
      - FPI Onboarding Kit
      - FAQs on Registration
      - FPI Application Tracker
  - Market Participants
    - Custodians/ Designated Depository Participants (DDPs)
    - Stock Exchanges
    - Clearing Corporations
    - Depositories
    - Brokers / Trading Members
    - KYC Registration Agencies (KRAs)
  - Taxation and Compliance
    - Basic Concepts of Taxation in India
    - Scope of Income for Non Residents in India
    - Requirement of PAN
    - Taxation of FPIs
    - Advance Tax Provisions
    - Withholding Tax Structure
    - Remittance of FPI proceeds outside India
    - Tax Return Filing for FPIs
    - Regular Assessment
    - Double Taxation Avoidance Agreements
    - Advance Rulings
  - Regulatory Resources
    - Legal Framework
      - SEBI Act
      - FPI Regulations
      - FEMA Rules
      - Depositories Regulations
      - Custodian Regulations
    - Operational Guidance
      - FPI Master Circular
      - Additional Disclosure Requirements
      - Custodian Master Circular
      - CDSSF - Industry Standards Forum
      - Market Exit
    - Policy Making
      - Policy Making at SEBI
      - FPI Advisory Committee
    - Tools & Templates
      - Sample Forms (CAF)
      - Corporate Repository
      - Glossary of Terms
  - Connect With Us
    - Overview
    - Reach out to SEBI
    - Events & Webinars
    - Media Bytes
    - What's New
    - Video Gallery